Written Answers

Selection Board for Maharashtra, Goa, Daman & Diu has not been able to hold interview for the above locations due to various reasons such as reconstitution of Oil Selection Board, larger number of locations pending for interview, etc.

## Recommendations of NHRC

1894. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether National Human Rights Commission has recommended a number of measures for the protection of human rights in the areas affected by the insurgency and terrorism;
- (b) if so, whether the Union Government has considered the recommendations made by the Human Rights Commission in its reports; and
- (c) if so, the number of recommendations implemented so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI): (a) The National Human Rights Commission has, inter-alia, made following recommendations in respect of the areas affected by the insurgency and terrorism:

- (i) In States where the security forces are called upon to assist the civil authorities, the local magistrate and/or police officers should be associated, in particular with cordon and search operations, in order to allay misgivings regarding the conduct of personnel of the security forces and to prevent misuse of powers.
- (ii) The District magistrates should chair regular meetings involving the security forces and be kept fully informed of operations by the latter. To the extent possible, leading non-officials, representatives of non-governmental organisations and other should be associated with such meetings.
- (III) Appropriate political measures and initiatives be taken, as in the long run, they have far more lasting and beneficial results than reliance essentially on security forces.
- (b) and (c). As regards recommendations at (i) and (ii) above, local magistrate, village elders as well as police officers were already being associated with cordon and search operations in the State of Jammu & Kashmir. The State Government has strengthened the mechanism to make it more effective and responsive. In every district there is a Screening-cum-Coordination Committee headed by Deputy Commissioner concerned and comprises the District Superintendent of Police and representatives of the security forces at senior levels. This Committee

takes up, inter-alia, matters connected with search operations, army aid to civil authorities for maintaining public order etc. in its meetings which are held regularly. in North-Eastern Regions, the State Governments, particularly those handling insurgency situation in their States, were advised to set-up a coordination mechanism at the State and district levels (at the State level under the Chairmanship of Chief Secretary and at the district level, under the Deputy Commissioners with representatives of security forces, police and Intelligence agencies). In the coordination meetings the subject of human rights are raised and human rights concerns addressed. The seriously affected States viz. Assam. Nagaland and Manipur have already set up such. Committees which are meeting frequently. The coordination committees give due consideration to complaints and suggestions made by individuals and non-governmental organisations in their deliberations and make appropriate recommendations.

As for the recommendations at (iii), the aim of the Government is to restore a democratic Government in the State of Jammu & Kashmir at the earliest through the conduct of elections. A popular Government is expected to accelerate the process of restoration of complete normalcy and peace in the State. All efforts are, therefore, being made to hold peaceful, free and fair elections. As for the North-Eastern Regions, the policy of the Government has been on the one hand to deal firmly with those indulging in violent activities and on the other to encourage them to join the national mainstream provided they abjure violence and agree to work within the Constitution of India. Within this policy frame-work, there has been several accords. However, there are some insurgent groups/outfits active in the NE States which have not yet shown any inclination to shun violence and to work within the Constitution. Therefore, there is no alternative but to take firm legal steps permissible under law to curb violence, killing, arson, extortion etc. perpetrated by such terrorists groups.

## Coverage of TV Transmitters and AIR in Gujarat

1895. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of capacity and area coverage of T.V. Transmitters and AIR stati functioning in Gujarat, separately;
- - (c) the total amount spent thereon so far; and
- (d) the time by which T.V. transmitters are likely to be installed in the above places?